

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/121 /2006

Date 21/01/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E. JAIPUR I
N.C.R.BUILDING, STATUE CIRCLE, "C" SCHEME,
JAIPUR 302005.

C.C.E. JAIPUR I

Appellant
Vs
Respondent

M/S BHARAT SANCHAR NIGAM LTD

I am directed to transmit herewith a certified copy of Final order No. *ST/02/08* Customs dated *11/1/08* passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax

Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

M/S BHARAT SANCHAR NIGAM LTD
SRIGANGANAGAR (RAJASTHAN)

2. Adv. / Consult *m/s Kumar & Associates, Adv.*
2B, Lower Ground Floor
Mathura Road, New Delhi - 14

3. S.D.R.
4. J.C.D.R.
5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New
7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah
8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301
9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,
12. Co, Law Institution
13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file

Kumar
Assistant Registrar
(Customs Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, NEW DELHI
COURT NO. II

Service Tax Appeal No. 121 of 2006-CUST. BR.

(Arising out of Order-in-Appeal No. 2(MPM)ST/JPR-I/2006 dated 23.1.06 passed by the Commissioner of Central Excise, Jaipur)

For approval and signature

HON'BLE MR. S.S. KANG, VICE PRESIDENT
HON'BLE DR. T.V. SAIRAM, MEMBER (TECHNICAL)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	20
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities.	

CCE, Jaipur-I

Appellant

Vs.

M/s Bharat Sanchar Nigam Ltd.

Respondent

Appearance:

Ms. R.K. Verma, SDR - For appellant
Shri Chandan Kumar, Advocate - For respondent

CORAM:

HON'BLE MR. S.S. KANG, VICE PRESIDENT
HON'BLE DR. T.V. SAIRAM, MEMBER (TECHNICAL)

Date of Hearing: 11.1.2008

Final Order No. 57/02/08dated...11.1.08

Per S.S. Kang:

The respondent is a Public Sector Undertaking and governed by the orders passed by the Hon'ble Supreme Court in the case of **ONGC Vs. CCE, Calcutta** reported in 1992 (61) ELT 3. The requisite permission to pursue the appeal has not been filed by the

respondent. Therefore, the appeal is dismissed. However, the respondent shall have liberty to apply for restoration of the appeal on production of necessary clearance from the COD.

(Dictated & pronounced in open Court)

(S.S. KANG)
VICE PRESIDENT

(DR. T.V. SAIRAM)
MEMBER (TECHNICAL)

RM